

the 'ONLOOKER', Bombay dated June 1—15, 1980;

(b) if so, the facts of the case and whether any departmental enquiry was conducted into this sordid event, which has brought a bad name to the Air India; if so, its outcome;

(c) the action taken by the Air India against the employees involved; and

(d) what preventive measures have been taken to preserve the dignity of the women passengers travelling by the Air India and assisting them through female staff in such eventualities when they are lodged at the Transit Hotel—right from the stage of disembarkation till the departure for their destination?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR): (a) to (c). The facts of the case in brief are:

One Miss Mary Joseph Kidangyil travelling by Air India's flight no. AI-102 (Rome|Bombay) of 17th May, 1978 on arrival at Bombay found that her onward ticket for Bombay|Madras was missing. She had to contact Indian Airlines for a fresh ticket for travel over the above Sector and was assisted by Air India's Ground Staff in the matter. She stayed in Hotel Transit. It was alleged that the member of the Ground Staff who assisted her committed criminal assault on the night of 17th May, 1978. The matter was reported by Hotel authorities to the Air India the following morning. Air-India's Manager, Santa Cruz advised hotel authorities to report the incident to police authorities also who subsequently interrogated both Mr. Bansode, Air-India's Ground Staff, and the complainant. Mr. Bansode was remanded to police custody and Miss Kidangyil was sent to a Rescue Home. Air-India's Manager, Santa Cruz contacted the convent at Madurai which was Miss Kidangyil's

final destination. Sister Naomi of Madurai Convent arrived in Bombay by Air India's flight on 21st May, 1978 and visited both Vile Parle police station and Rescue Home. Both the Ground Staff and Miss Kidangyil were produced in Magistrate's Court on TUESDAY 23rd May, 1978 when Miss Kidangyil was released and she left for Madras with Sister Naomi on the same day. Mr. Bansode was released on bail on the following day.

The Sessions Court for Greater Bombay in their case no. 68 of 1979 (State v. Subhash Parshuram Bansode, the Ground Staff) has acquitted Mr. Bansode vide their judgement of 5th May, 1980.

The services of Mr. Bansode, who was appointed as a Traffic Assistant on 24th October, 1977 and was on probation when the alleged incident occurred, were terminated with immediate effect under the Rules of Air India Employees' Service Regulations under which the services of a probationer can be terminated by giving him 7 days' notice or pay in lieu of notice.

(d) This has been an isolated incident. It is the Corporation's practice that both male and female staff assist all passengers, including ladies, on arrival and departure of flights. While every effort is made to provide escorts for unaccompanied minors, it is not feasible to provide such escorts for adult lady passengers because of the large numbers involved.

Copies of circulars regarding SC/ST employees to Liaison Officers for SC|ST

4694. SHRI THAZAI M. KARUNANITHI: Will the Minister of FINANCE be pleased to state:

(a) whether the Liaison Officers, for Scheduled Castes|Scheduled Tribes appointed in each department are entitled to receive all the copies of circulars, orders of promotions,

appointments and transfers etc. relating to Scheduled Castes/Scheduled Tribes employees;

(b) if so, what are the instructions issued to all heads of the department;

(c) whether the Commissioner of Income-tax, Tamilnadu-I has refused to give such orders to Liaison Officer for SC|ST;

(d) whether the request of the Liaison Officer for SC|ST to conduct the annual inspection of the roster maintained by the Income-tax Department, Tamilnadu charge was turned down; and

(e) if so, what is the remedy to ensure proper implementation of reservation orders?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Government have not issued any orders making it obligatory on the part of the administration to furnish all copies to the Liaison Officer of the orders of promotions, appointments and transfers relating to Scheduled Castes/Scheduled Tribes employees. However, general instructions with regard to circulation of important circulars among all officers of the Department are followed.

(c) The Liaison Officer of the Commissioner of Income-tax, Tamil Nadu charge has not made such requests.

(d) The liaison Officer of the Commissioner of Income-tax, Tamil Nadu charge, examined the ten rosters and signed them in July, August and September, 1978. On a subsequent occasion in April, 1980, the Liaison Officer made a request for rosters to be sent to his office. As this is an original record of prime importance, it is the practice to have such records inspected in the Commissioner's office itself. The Liaison Officer was orally requested by the Income-tax Officer (Headquarters) to come and examine

them at the Commissioner's office. The Liaison Officer has not inspected the rosters in the Commissioner's office so far.

(e) Does not arise.

Nomination of Managing Director of Tamil Nadu Industrial and Investment Corporation

4695. **SHRI N. DENNIS:** Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India and Industrial Development Bank of India have been nominating the same person as the Managing Director of the Tamil Nadu Industrial and Investment Corporation for the last five years and more;

(b) if so, the reasons thereof;

(c) the steps taken to nominate a new incumbent; and

(d) whether similar nomination have been made in Tamil Nadu to other financial institutions?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). At the request of Government of Tamil Nadu, the services of Shri M. N. Govindraj, Assistant Chief Officer, Reserve Bank of India (RBI), were made available for appointment by the Government of Tamil Nadu as Managing Director of Tamil Nadu Industrial and Investment Corporation (TIIC) for a period of two years from 17-6-1976 by RBI. RBI further extended his deputation twice by one year each in June, 1978 and June, 1979 at the request of the Government of Tamil Nadu. For the second extension starting from June, 1979, Industrial Development Bank of India (IDBI) was consulted in terms of Section 10 (f) of the State Financial Corporations Act, 1951. Shri Govindraj remained as Managing Director of TIIC till 16-6-1980 i.e. for 4 years in all. The Government of Tamil Nadu has since appointed